

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.2802/2017  
M.A No. 2953/2017**

New Delhi, this the 21<sup>st</sup> day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

1. Kunwar Pal, Junior Engineer (Civil) Group 'B'  
Aged about 40 years, Roll No. 3003110096  
S/o. Sh. Charan Singh,  
R/o. H. No. 354, Block 18,  
Lodhi Colony, New Delhi-110 003.
2. Kanti Prasad, Junior Engineer (Civil) Group 'B'  
Aged about 40 years, Roll No. 3003110073  
S/o. Sh. Krishan Pal,  
R/o. V-8, Bodh Gali, Arvind Nagar,  
Ghonda, Shahdara, Delhi-110 053.
3. Sunil Kumar, Junior Engineer (Civil) Group 'B'  
Aged about 42 years, Roll No. 3002110149  
S/o. Sh. Kanta Ram,  
R/o. D-2/323, Nand Nagri,  
Delhi-110 093.
4. Sunil Singh, Junior Engineer (Civil) Group 'B'  
Aged about 42 years, Roll No. 3002110150  
S/o. Sh. Phool Singh,  
R/o. L-II/139-B, DDA Flats, Kalkaji,  
New Delhi-110 019.
5. Dharmendra Kumar Singh, JE (Civil) Group 'B'  
Aged about 37 years, Roll No. 3001110158  
S/o. Sh. Bani Singh,  
R/o. 156, Seemant Vihar, Sec-14,  
Kaushambi, Ghaziabad, U.P. 201010
6. Ashok Kumar Verma, JE (Civil) Group 'B'  
Aged about 40 years, Roll No. 3001110077  
S/o. Sh. Kishan Lal Verma,  
R/o. 363, Platinum Height Apartment,  
DDA Flats, Sec-18, B Dwarka,  
New Delhi -110 075
7. Duli Chand, Junior Engineer (Civil) Group 'B'  
Aged about 42 years, Roll No. 3003110012  
S/o. Sh. Kishan Lal,

R/o. H. No. 565, Opposite Gali No. 11,  
Village Mandoli, Delhi-110 093.

8. Kapil Kumar, Junior Engineer (Civil) Group 'B'  
Aged about 44 years, Roll No. 3003110077  
S/o. Sh. Mange Ram,  
R/o. 30/27, Gali No. 9, Vishwas Nagar,  
Shahdara, Delhi-110 032.
9. Dalbir Singh, Junior Engineer (Civil) Group 'B'  
Aged about 43 years, Roll No. 3001110131  
S/o. Sh. Ramchander,  
R/o. C-4/4, Keshav Puram, Delhi – 110 035.
10. Manoj Kumar Bhaskar, JE (Civil) Group 'B'  
Aged about 41 years, Roll No. 3002110015  
S/o. Sh. Shankar Lal Bhaskar,  
R/o. Qtr. No. 275, Block No. 25,  
Old Prem Nagar,  
New Delhi-110 003. ....Applicants

(By Advocate : Mr. M. K. Bhardwaj)

#### Versus

1. Union of India,  
Through its Secretary,  
Ministry of Housing & Urban Affairs,  
Nirman Bhawan, New Delhi.
2. The Director General,  
Central Public Works Department,  
Ministry of Housing & Urban Affairs,  
Nirman Bhawan, New Delhi.
3. The Addl. Director General (S&P)  
Central Public Works Department,  
Ministry of Housing & Urban Affairs,  
Nirman Bhawan, New Delhi.
4. The Addl. Director General (Trg.),  
CPWD, CPWD Training Institute/Academy,  
Kamla Nehru Nagar, Ghaziabad, U.P.
5. The Controller of Exam,  
LDCE-2015,  
CPWD, CPWD Training Institute/Academy,  
Kamla Nehru Nagar,  
Ghaziabad, U.P. ...Respondents

(By Advocate : Mr. H. K. Gangwani)

## O R D E R (O R A L)

**Justice Permod Kohli, Chairman****M.A 2953/2017 :**

The instant M.A for joining together is allowed.

**O.A 2802/2017 :**

Heard.

2. Issue notice to the respondents.

3. Mr. H. K. Gangwani, learned counsel appears and accepts notice on behalf of the respondents.

4. The applicants are serving as Junior Engineer (Civil). In response to the notification for Limited Departmental Competitive Examination 2015, the applicants applied for their participation in the said examination. The examination was held on 16.02.2016. It is stated that respondents have declared the list of qualified Engineers who have been declared as qualified on the basis of the LDCE competitive examination 2015 without notifying the marks secured by the candidates.

Mr. M. K. Bhardwaj, learned counsel for the applicants has referred to Rule 4 of the Rules of Limited Departmental Competitive Examination and promotion from the grade of Junior Engineer to Assistant Engineer in CPWD. This Rule provides that all the candidates will be informed the overall marks only obtained by them. It is stated that even the mandate of Rule has not been complied with and marks secured

by the applicants in the said examination have not been notified to them. The applicants have also served the legal notice dated 18.04.2017. In para 9 of the said legal notice, respondents were requested to disclose the marks obtained by the applicants as well as other SC/ST category candidates promoted vide order dated 11.04.2017 on the basis of the LDCE Examination 2015. It is stated that despite a representation/legal notice referred to above, no action is taken. At this stage, the prayer of Mr. M. K. Bhardwaj, learned counsel for the applicant is that the respondents should at least disclose the marks secured by the applicants.

5. In view of the above submissions, this O.A is disposed of at the admissions stage itself with a direction to the respondent no. 2 to notify the marks secured by the applicants in accordance with Rule 4 referred to herein above, within a period of one month from the date of receipt of a copy of this order.

6. Suffice it to say that after the marks are disclosed, applicants will be entitled to seek their redressal, in accordance with law, if aggrieved.

**Order Dasti.**

(K. N. Shrivastava)  
Member (A)

(Justice Permod Kohli)  
Chairman

/Mbt/